

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------------------|--------------------------------|-----|-----|------|------|
| 19. | Nagaland | 0 | 0 | 0 | 0 |
| 20. | Odisha | 9 | 15 | 69 | 78 |
| 21. | Punjab | 23 | 28 | 31 | 31 |
| 22. | Rajasthan | 15 | 16 | 32 | 34 |
| 23. | Sikkim | 0 | 0 | 0 | 0 |
| 24. | Tamil Nadu | 4 | 5 | 6 | 6 |
| 25. | Telangana | 20 | 22 | 26 | 28 |
| 26. | Tripura | 0 | 0 | 0 | 0 |
| 27. | Uttar Pradesh | 72 | 79 | 291 | 334 |
| 28. | Uttarakhand | 3 | 4 | 7 | 9 |
| 29. | West Bengal | 60 | 66 | 99 | 121 |
| TOTAL (STATES) | | 371 | 446 | 1120 | 1280 |
| 30. | Andaman and Nicobar Islands | 0 | 0 | 0 | 0 |
| 31. | Chandigarh | 1 | 1 | 0 | 0 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 |
| 34. | Delhi | 2 | 3 | 29 | 30 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 0 | 0 | 0 | 0 |
| TOTAL (UTs) | | 3 | 4 | 29 | 30 |
| TOTAL (ALL-INDIA) | | 374 | 450 | 1149 | 1310 |

Racket involved in getting CDRs

†2479. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that several retired officers of sensitive departments of Army, CBI and Intelligence Bureau are linked with the racket involved in getting Call Detail Records (CDRs);

†Original notice of the question was received in Hindi.

(b) whether it has also been found in an investigation by Crime Branch that most of the spy agencies are being run by these retired officers or they are working with the said agencies;

(c) whether some of these retired officers have been arrested for illegally providing call details to the said agencies/general people;

(d) if so, the details thereof; and

(e) the steps being taken to combat this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per available information, PS Crime Branch of Delhi Police in a case, FIR no. 119/16 dated 12.7.2016 u/s 419/420/409/120-B/34 IPC, has arrested one retired army officer who was running a detective agency in Telangana.

(e) The Government has issued guidelines for getting Call Detail Records (CDRs). Action as per law is taken whenever cases of illegally obtaining CDRs are detected, or come to notice.

Prisoners in jails in the country

†2480. SHRI AMAR SHANKAR SABLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of prisoners in 1401 jails in the country is much more than their capacity and the basic needs of the prisoners can not be fulfilled and the jail administration is facing the problem of shortage of security equipments; and

(b) the State-wise total capacity and number of prisoners in jails and the total number of undertrial prisoners, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per data compiled by National Crime Records Bureau, a total of 419623 inmates were lodged in 1401 different categories of jails against the sanctioned capacity of 366781 inmates showing occupancy rate 114.4 in the country at the end of year 2015.

'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Prison Administration is therefore the responsibility of the State Governments.

†Original notice of the question was received in Hindi.